

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 150 of 2019**

**IN THE MATTER OF:**

**M/s. Jagbasera Infratech Pvt. Ltd.**

**...Appellant**

**Versus**

**Rawal Variety Construction Ltd.**

**...Respondent**

**Present:**

**For Appellant :           Dr. Sumant Bhardwaj, Advocate**

**For Respondent :       Mr. Mukesh Verma and Mr. Abhishek Singh,  
Advocates**

**O R D E R**

**12.09.2019**       On the last date of hearing, by way of last chance, we allow the Respondent to file reply-affidavit along with Vakalatnama, but neither the affidavit nor Vakalatnama has been filed by Mr. Mukesh Verma, Mr. Abhishek Singh and Mr. Narender Singh Yadav, Advocates who appeared earlier on 13<sup>th</sup> August, 2019. Therefore, to give another opportunity, we allow the respondent to file reply-affidavit by 17<sup>th</sup> September, 2019. If no reply-affidavit is filed, the matter will be decided on merit on the basis of the record. However, if reply is filed by 17<sup>th</sup> September, 2019, then the Appellant may file rejoinder within a week thereof.

Post the case 'for Admission (After Notice)' on **15<sup>th</sup> October, 2019.**

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Kanthi Narahari ]  
Member (Technical)

/ns/sk